ANNEXURE-6

Name of the corporate debtor: M/s Independent TV Limited;
Date of commencement of liquidation: 17.03.2023;
List of stakeholders as on: 16.05.2023

List of Operational creditors (other than Workmen, Employees and Government Dues)

		Messrs C	Priya Sh Sanvridd Services	Krish E	Mandl	LNN		Indep	0		AL		ų	-	2		-	SI. No.
		nline (Online Service)	ivastava M/s hi Management	Krish Electronics	Mandhar Marketing	L N Marketing	- i	Independent Service Company		Enterprises)	t car	M B Surana Marketing Private Limited		Limited	Limited		STAR INDIA PRIVATE	Sl. No. Name of Creditor
D-N003331	THE PARTY	KUMA G		08.AAPFM0109F3ZF 24.AMHPR6701L1ZT		08AACEI 7686D172	23AKXPR6830N1Z9		19CZRPS7250L1ZB			U51109DL1988PTC034445	U93000DL2018PTC342750		L92132MH1982PLC028767	U72300MH1994PTC076485		Identification No.
	16.04.2023	31.03.2023					05.04.2023				17.04.2023		23.03.2023		16.04.2023	14.04.2023	Date of receipt	Details
	199999	587475	2100000	1800000	3600000		8230044		200000		7215114		424770		134110907	124978717	Amount claimed	Details of claim received
	199999	587475	2100000	1800000	3600000		400000		200000		999900		240770	134110907		124978717	Amount of claim admitted	
-	8	oc	8	8	8		8		8		90		8	000		000	Nature of claim	
	NA A	Z	NA	N A	NA		N.		×		N N		NA	NA		×	Amount covered by lien or attachment pending disposal	Details
	X A	Ž	NA	NA NA	NA		N		NA		N A		N	NA		NA A	whether hen/ attachment removed? (Yes/No)	Details of claim admitted
	NA	NA A	NA A	N	NA		Z.		NA		NA		NA	NA		NA.	Amount covered by guarantee	
	0.04	0.11	0.39	0.33	0.66	100			0.04		81.0		0.04	24.70	10.01	37.01	% share in total amount of claims admitted	
																	Amount of contingent Amount of any claim mutual dues, that may be set off	
	N A	N _A	NA	NA	NA	NA			NA		NA NA		N	NA	NA		mutual dues, that	
	0	0 0		0	0	7830044	7830044		0		6215214		184000				Amount of claim rejected	
	,												•				Amount of claim under verification	
CD has transferred this amount to Pantel Technologies	Tax Invoice is issued by CD (ITVL). Payment made by OC to CD.	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. Claim Documents Ob. Claim is of Re. 387475 In tally, CD has written of the balance amount payable.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax Invoice is issued by CD (ITVL). This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies. OC has filled form C instead of Form B.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies. OC has filled form C instead of Form B.	This Claims pertains to Advance deposit of rocharge vouchers, Set of Box, Dish Antena, assessories.	OC has claimed Rs. 8230044/ This amount OC has paid to Pantel technologies:	Payment made by OC to CD. This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax Invoice is issued by CD (TVL).	OC has filled form C instead of Form B. No supporting documents is provided for claim.	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces. As per Books of Accounts claim is NIL, Further Invoices are in Name of Denot Tracked.	TDS may be deposited by RP as per the waterfall. Claim admitted (270000+70-29300)	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces. As per OC claim pertains to invoice of for the period 1-5-19 to 31-5-19 MSME Sandhan infimation for making payment is also attached.	Claim Admitted	seprately, upon due verification thereis no bar in the Law. Hence claim itsed admitted	This claim include Star India and Disney. The star india had filed claim on behalf of disease decision to CID to	Remarks, if any	

No claim as filed during (IR Process. No claim as filed during CIR Process. Tax Invoice is issued by CD (TVL). Payment made by OC to CD. This Claims pertains to Advance deposit of recharge vouchers. To has transferred this amount to Pantel Technologies. No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax Invoice is issued by CD (TVL). No claim seried during liquidation process, therefore, we consider claim as filed during CIR Process. Tax Invoice is issued by CD (TVL). No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. Tax Invoice is issued by CD (TVL). No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. CD has transferred this amount to Pantel Technologies. No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. CD has transferred this amount to Pantel Technologies. No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. CD has transferred this amount to Pantel Technologies. No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. CD has transferred this amount to Pantel Technologies. No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. CD has transferred this amount to Pantel Technologies. No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. CD has transferred this amount to Pantel Technologies.	6		N ×						TOD ANTION	- Sex Along		-
		2.15		Z.	Z	000	11669332.04	14748000	24.03.2023	U72200TG1997PLC028163	Magnaquest Technologies Limited	2 E.K
0 0		0.09	N N	N	NA	0C	465000	465000	,		Bhagwati Traders	20 B
0		0.18	Z >	Z >	N	0C	1000000	0000001		03AHCPK4747P1Z2	J S Enterprises (Harmeet Kaur) 03AHCPK4747P1Z2	19
I his Chains pertains to Advance deposit of rechange voucners. CD has transferred this amount to Pantel Technologies.		0.15	N	NA	NA	000 OC	800000	800000		06AWNPA3883A	Ankur Enterprises	8
No claim or mail received during liquidation process, therefore, we consider claim as filed during IR Process. Tax Invoice is issued by CD (ITVL), NA 0 Payment made by OC to CD.		0.09	N	N	NA	000 OC	500000	500000	*		J K Sales	17
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax Invoice is sested by CD (TVL).). NA 0 - Payment made by OC to CD. This Claims perfect this amount to Pantel Technologies. CD has transferred this amount to Pantel Technologies. Serive agreement is not attached.	÷	0.09	N	N	NA	000 OC	500000	500000		•	Mahdeb Traders	2
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Payment made by OC to CD and f8x 1,00,000 only and rest of the payment as claimed by OC to the payment made to Pantel. Balance amount of claims is for payment OC has made to Pantel technologies. Service agreement is not attached. This Claims pertains to Advance deposit of recharge vouchers.	·	0.02	NA	N	N _A	000 OC	100000	5769240			Vijayalakshmi Agenciies	5
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax invoice is issued to CD (ITVL), Payment made by OC to CD This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies		0.09	N	Z >	N	000 OC	500000	\$00000			Shree Sai Services (Managobinda Paraida)	14 () S
No claim or mal received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax Invoice is issued by CD (ITVL) of Rs. 5,00,000 and rest to by Pantel Payment made by OC to CD of Rs. 5,00,000 only and and rest of the payment made to Pantel. See claimed by OC is the payment made to Pantel. Balance amount of claims is for payment OC has made to Pantel technologies. Service agreement attaihed is with Pantel. This Claims pertains to Advance deposit of, recharge vouchers.		0.09	NA	NA	N _A	000 OC	500000	8722763			Mahalaxmi Enterprises (Pawan Bhadoria)	
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Tax invoice is issued by CD (ITVL), Payment made by CD to CD. This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies		0.46	N.	N	N N	000 OC	2500000	2500000	ć	08AAKFK3359E1Z8	Kumbhat Communication	12

	35 F	34	33 E	32	31	30 (29	28	27	26	25	24	23	22
	Rabi Narayan Das	M/s MSS Digital	mation and	SUN TV NETWORK LIMITED	RAJ TELEVISION NETWORK LTD	GRAVITAAS	SATYAM SALES COORPORATION	ANKIT ENTERPRISES	WOW CREATION	WARNER MEDIA INDIA PRIVATE LIMITED	INDIACAST MEDIA DISTRIBUTION PRIVATE LIMITED	DISCOVERY COMMUNICATIONS INDIA	ANTARIX CORPORATION LTD	
TO KOOK		09FITPS1134K1ZK		L22110TN1985PLC012491	L92490TN1994PLC027709		03AGEPK9108M1ZB	27BGLPB8308L1Z4		U74899DL1994PTC061152	U74300MH2008PTC274364	U74300DL1996ULT082136	U85110KA1892GOI013570	
	24.03.2023	14.04.2023	07.04.2023			13.04.2023		20.04.2023	*	16,04.2023	16.04.2023	16.04.2023		X
9178316762	28280	1800000	8547186427	15213085.97	11612116	54280191	0000511	200000	620944	11284156.65	111189679	14897674.77	65465078.07	24437101
543044455.5	28280	1200000		14375296.94	4407944	47514000	1150000	200000	589627	11284156.65	111189679	14897674.77	46455697.07	2000000
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	NA	NA	NA	NA	NA	NA	NA A	N _A	NA	NA	AN	NA	NA	NA A
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				•			•					·		I.
	CLAIM ADMITTED	Claim admitted and interest has been declined being no agreed terms.	The claim is admitted as a contingent, subject to the disposal of writ petition WP (C) No. 9240/2018.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Claim admitted interest calculated up to Feb 2020.	No claim or mal received during liquidation process, therefore, we consider claim as filed during CIR Process. As the Claim relates to Pre 2018 March period, Balance as per audited books admitted(Tally balance)	Claim admitted as per Books of CD.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Payment received in ITVL, and Transferred to Pentel. Inv raised by ITVL, Claim pertains to Advance Deposit of Recharge Vouchers	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process. This claim pertains to Advance deposit for Settop Boxes, Dish Antena etc., Cd has transferred this amount to Pantel Technologies, That Service Agreement are between Pantel Technologies tad and OC, Bills of the OC are issued to Pantel Technologies Patal, Form B NOT SIGNED, AND SIGNED FORM C FILED FOR RS 10195000	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. Rs 31317/2/732-3920) is pertaining to FY 2017-18. The same is not found with Audited Books of accounts hence rejected	Claim admitted	Claim admitted	Claim admitted	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process. True copy of Claim amount and invoices are not found in claim file. Rs 1,90,09381/- Dr. balance as advance adjusted	Pantel. Balance amount of claims is for payment OC has made to Pantel technologies Service agreement is not attached. This Claims pertains to Advance deposit of recharge vouchers.

Anup Kumar
Liquidator of M/s Independent Ewind (1970)
PRegd. No. IBBI/IPA-002/IP-N00333/2017-18/10911
T34, Lawyers Chamber Block, Western Wing,
Tis Hazari Court, Delhi-110054
Email Id:- sachanlawanalyst@gmail.com